

approximate idea of the number and kind of fire-arms with the Communists?

(b) Is it a fact that the Communists in any part of India submitted a list of fire-arms in their possession?

**The Deputy Minister of Home Affairs (Shri Datar):** (a) Yes.

(b) An inquiry was made on this point from all State Governments but information is still awaited from three of them. Replies so far received show that no such lists have been submitted by the Communists. I may also add that in an issue of the *Hindu* of the 5th instant it has appeared that 11 fire arms and 60 rounds of ammunition were delivered to the Assistant Superintendent of Police in Hyderabad District by a member of the Communist Party, who is also a member of the Legislative Assembly of Hyderabad.

**Pandit Munishwar Datt Upadhyay:** May I know, Sir, what is the number, according to the estimates of Government, of arms surrendered?

**Shri Datar:** It is not yet possible to specify the exact number, because information has yet to be received. Secondly Government are considering whether it would be in the public interest to mention the specific number in this House.

**Pandit Munishwar Datt Upadhyay:** May I know, Sir, whether they have any approximate idea of the number?

**Shri Datar:** Government have an approximate idea.

**Shri K. Subrahmanyam:** Has there been a change in Government's attitude vis a vis the Communist offer of surrender of arms?

**Shri Datar:** There is no change.

**Shri B. S. Murthy:** What are the Government doing in order to persuade the Communists to surrender fire arms that are with them?

**Shri Datar:** Government cannot do anything; it is for them.

**Dr. Jaisoorya:** In the last session the hon. the Home Minister said the total number was about 14,000. The Home Minister of Hyderabad said it is 2,000. The Chief Minister of Hyderabad recently said it is 600 to 700. On what basis are these calculations made?

**Shri Datar:** It is not possible to say on what basis the calculations are

made. After all we are still in the realm of conjecture.

**Dr. Jaisoorya:** May I suggest there should be no conjecture.

**Shri M. S. Gurupadaswamy:** May I know, Sir, whether Government has collected any data as regards the number of Communists who are holding fire arms?

**Shri Datar:** No.

**Shri Madhao Reddi:** May I know whether Government have given any guarantee that persons who bring their fire arms to the police stations would not be prosecuted?

**The Minister of Home Affairs and States (Dr. Katju):** No such guarantee has been given; nor will such a guarantee be given.

**Shri A. K. Basu:** Is it a fact that all the statements are made from a pre-conceived notion about the possession of fire-arms?

**Mr. Speaker:** Order, order.

**Shri Velayudhan:** May I know whether Government have enquired how so many fire arms got into the hands of the Communists—through what sources?

**Shri B. S. Murthy:** Arising out of the answer of the hon. the Home Minister that no guarantee will be given to those persons who surrender their arms, what has happened to the gentleman who has handed over some fire-arms recently to the Chief Minister of Hyderabad?

**Dr. Katju:** That is a matter really for the State Government to decide. They will take all factors into consideration and see what is being done, what is happening and who are the people who are surrendering the fire-arms.

#### NATIONAL INCOME COMMITTEE

\*93. **Shri S. N. Das:** (a) Will the Minister of Finance be pleased to refer to the reply given to my starred question No. 288 asked on the 29th May, 1952 and state whether the final Report of the National Income Committee has since been received by Government?

(b) If so, what are the important measures suggested by the Committee?

(c) Have Government considered the report and taken any decision on any important recommendations?

**The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat):** (a) No, Sir.

(b) and (c). The questions do not arise.

**Shri S. N. Das:** As a result of the recommendation made by the Committee in its first report, may I know whether any scheme of arranging for research in the field of national income by universities and research institutions has been evolved; if so, what steps have been taken to implement the same?

**Shri B. R. Bhagat:** The question is still under examination.

**Shri Bansal:** How many meetings of this Committee have been held after the presentation of the last report?

**Shri B. R. Bhagat:** I want notice.

**Shri S. N. Das:** May I know by what time the Committee is expected to submit its report in view of the fact that the Committee stated in its first report that it was going to submit its second report early in 1952.

**Shri B. R. Bhagat:** Unfortunately it was delayed due to certain other preoccupations of the Members and also due to the fact that the Committee decided to examine the working of the National Sample Survey Scheme. Therefore, it was delayed and it is expected that by December next the report will be submitted.

**Mr. Speaker:** Mr. Mishra.

**Shri L. N. Mishra:** I wanted to know the time of the report.

**Shri B. R. Bhagat:** December 1952.

**Shri Bansal:** How is the staff of this unit engaged at present?

**Mr. Speaker:** The Members?

**Shri Bansal:** The staff.

**Mr. Speaker:** We will go to the next question.

#### COMPANY LAW REVISION COMMITTEE

\*94. **Shri S. N. Das:** (a) Will the Minister of Finance be pleased to refer to the reply given to my starred question No. 555 asked on the 6th June, 1952 and state whether the views of the various State Governments on the report of the Company Law Revision Committee circulated to them have since been received and considered by Government?

(b) If so, what are the important recommendations of the Committee which have been accepted by Government?

(c) Do Government propose to introduce any amending Bill during the present Session of Parliament?

**The Deputy Minister of Finance (Shri M. C. Shah):** (a) and (b). The views of some of the State Governments addressed have been received and are under examination.

(c) No, Sir.

**Shri S. N. Das:** Pending the introduction of any consolidated or amending measure, may I know whether the Government has considered the recommendation of that Committee with regard to the reorganisation for the administration of this Act?

**Shri M. C. Shah:** All the representations received from the State Governments are under examination. All those recommendations will be tabulated, they will then be analysed, and then placed before the Economic Committee of the Cabinet. So it is not necessary to have any piece-meal legislation in the Company Law for the time being.

**Shri S. N. Das:** Pending the introduction of that amending measure in the House I want to know whether Government has considered the recommendation of the Committee for the reorganisation of administration of this Act.

**Shri M. C. Shah:** No, because comprehensive legislation is coming before the House very soon. As a matter of fact, the decision will be taken very soon and the Bill will be introduced by the end of the next Budget session and it will be referred to a Select Committee, as far as practicable, of both the Houses and will be taken up for consideration very soon. It is therefore not necessary to have any piece-meal legislation.

**Mr. Speaker:** His point is whether, before the legislation comes in, Government intend to introduce any organisational or other administrative changes. This is his point.

**Shri M. C. Shah:** I require notice for that, Sir.

**Shri K. K. Basu:** Does the Government propose to bring forward certain legislative changes or other amendments before the final Bill comes up?